

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 22

IA 83/2024 (NEW IA) IN CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **21.05.2024**

NAME OF THE PARTIES: **UNION OF INDIA VS INFRASTRUCTURE
LEASING AND FINANCIAL SERVICES LTD. &
ORS.**

Section 241-242 of the Companies Act, 2013

ORDER

Adv. Viit Shah a/w Adv. Roma Bhojani & Adv. Dipvanshu Jaswani i/b Cyril Amrchand Mangaldas for IL&FS in IA 83 of 2024 present for the Applicant. Adv. Abhay Chauhan a/w Adv. Radha N. i/b The Law Point for SEBI in IA 83 of 2024 for the Applicant is present. Adv Shwetaank Nigam for the CMA present through VC.

IA 83/2024

The Ld. Counsel for the Respondent CMA wish to file a Reply. Two (2) weeks' time is granted to file the Reply. The Respondent No.2 also submits that they have not been served the copy of the Application, however, the hard copy of the Applicant is served in the Court by the Applicant. They may also file the Reply if wish to. List this matter on Board on **19.06.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh